

(b) If so, the action proposed to be taken so that all the States get a reasonable share of purchases by DGS&D; and

(c) whether Government propose to open an office of DGS&D in all the States?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes. Sir.

(b) DGS&D as the Central Purchase Organisation makes purchases against specific demands raised by indenting Departments with regard to specifications, and at competitive prices through open tenders on an all India basis. It is therefore, not possible to show any preference to units on the basis of States or Regions, nor can any quota of purchase be allocated to any State. From time to time through meetings of regional purchase advisory committees and regional seminars etc. efforts are made to give wide publicity to DGS&D's purchase requirement and the procedures involved. The ultimate responsibility would lie with the entrepreneurs in a region who should actively participate in DGS&D's purchase programme by developing adequate capacity, improving the quality of their products and quoting competitive rates which are acceptable in all India tenders.

(c) No, Sir.

Export of Sandalwood

5753. **SHRI KANCI PANNEER SELVAM:** Will the Minister of COMMERCE be pleased to state:

(a) the amount of annual foreign exchange earned from the export of sandalwood; and

(b) the percentage thereof on account of exports from Tamil Nadu?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Export of sandalwood is allowed only in the form of dust, chips, flakes and powder or small machine made products subject to prescribed conditions relating to size, weight and value addition. The total estimated value of exports of these products during 1988-89 is Rs. 350.4 lakhs.

(b) Export data is compiled for the country as a whole and state-wise data is not maintained.

Applications filed by Industrial Units with BIFR

5754. **SHRIMATI GEETA MUKHERJEE:** Will the Minister of FINANCE be pleased to state:

(a) whether some of the industrial units have filed applications with the Board for Industrial and Finance Reconstruction (BIFR) confirming negative net worth; and

(b) if so, number of such companies which filed such applications during 1989 and 1990 so far?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Sick Industrial Companies, excluding those in the public, small scale and ancillary sectors, falling under the Industries (Development and Regulation) Act, 1951 and other than those relating to ships and other vessels drawn by power, are required to make a reference under the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA) to the Board for Industrial and Financial Reconstruction (BIFR) if, inter alia, their net worth has been or is completely eroded.

BIFR have reported that the number of cases registered with them during 1989 and during 1990 (Jan. & Feb. only) totalled 202